

TNV running parallel Government in Tripura

*233. **SHRI SURESH PACHOURI:**
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item under the caption TNV men running parallel Government which appeared in the Times of India of March 12, 1985, to the effect that the free Tripura Government of the Tribal National Volunteer was trying to run a parallel administration in certain areas of Tripura; and

(b) if so, what steps Government have taken or propose to take in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) The attention of the Government has been drawn to the news-item. However, the Government does not accept that TNV is running a parallel administration.

(b) In order to deal with insurgency and to maintain law and order, security measures have been tightened. Combing operations in the affected areas have been taken up and strict vigil is being maintained. The strength of Central Security force in Tripura has been augmented.

Spurt in arrival of small arms in the country

*234: **SHRI RAMCHANDRA BHARADWAJ:**

SHRI J. P. GOYAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been a sudden spurt in the arrival of small arms as gifts in the country;

(b) if so, what is the quantity of such fire arms arrived in December, 1984, January, 1985 and February, 1985 and what is the quantity of firearms arrived during the whole year of 1984; and

(c) what action Government have taken in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) to (c) Import of small firearms, presently, is permissible under (a) the gift scheme and (b) the Baggage Rules. 121 customs clearance permits were issued by the office of the Chief Controller of Imports and Exports till June, 1984 for the import of fire arms. Relevant information regarding the number of weapons arrived in the months of December, 1984, January, 1985 and February, 1985 as also for the year 1984 is being collected from the concerned authorities.

Exposure to radiation of workers in different atomic power stations

*235. **DR. BAPU KALDATE:**

SHRI M. S. GURUPADA-SWAMY:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that workers in the different atomic power stations in the country are being exposed to radiation;

(b) whether there is any provision for the safety of such workers; and

(c) what is the number of workers who had to leave their employment for exposure to radiation during the last three years and what are the details of the compensation paid to them?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT; ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ PATIL): (a) Yes Sir, but the exposure is well within the permissible levels.

(b) Yes, Sir. The radiation does received by workers is regulated by strict monitoring and is restricted to well within the prescribed occupational radiation exposure limits.

(c) No worker had to leave his employment as a result of radiation exposure and hence the question of compensation does not arise.